

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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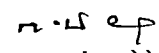
05.03.2014

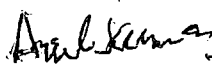
OA No. 291/00069/2014

Mr. S.S. Ola, Counsel for applicant.

Heard the learned counsel for the applicant. From the perusal of the record, it is borne out that the applicant has not filed any appeal against the penalty order dated 15.06.2013 (Annexure A/1). Thus he has not exhausted the alternative remedy available to him under the statutory rules. Hence the OA is dismissed as it is not maintainable at this stage.

However, the applicant is at liberty to file an appeal within a period of 15 days from today. If the appeal is filed within the aforesaid period, the Appellate Authority is directed to decide the appeal on merit, ignoring the delay, expeditiously but not later than a period of four months from the date of receipt of the appeal.

  
(M. Nagarajan))  
Member (J)

  
(Anil Kumar)  
Member (A)

*ahq*